

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHREE HANUMAN TEXTFAB PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SHREE HANUMAN TEXTFAB PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	12/05/2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai, under The Companies Act, 1956
4.	Corporate Identity No. of corporate debtor	U17121MH2009PTC192331
5.	Address of the registered office and principal office (if any) of corporate debtor	<u>Registered Office:</u> 33, New Vora Building, 3 rd Floor, 59 Nakoda Street, Phydhuni, Mumbai – 400003
6.	Insolvency commencement date in respect of corporate debtor	14 th February, 2020 (NCLT, Mumbai Bench passed order dated 14 th February, 2020, CP (IB) 1625(MB)/2018. Order received on 15 th February, 2020)
7.	Estimated date of closure of insolvency resolution process	13 th August, 2020 (180 days)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Devesh A.Pathak IBBI/IPA-002/IP-N00234/2017-18/10685
9.	Address and e-mail of the interim resolution professional, as registered with the Board	First Floor, 51/Udyognagar Society, Near Ayurvedic College, Outside Panigate, Vadodara-390019 Email:maildeveshpathak@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	First Floor, 51/Udyognagar Society, Near Ayurvedic College, Outside Panigate, Vadodara-390019 Email:maildeveshpathak@rediffmail.com
11.	Last date for submission of claims	29 th February, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered commencement of a corporate insolvency resolution process of the Shree Hanuman Texpab Private Limited on 14th February, 2020 (copy of order was communicated to the undersigned on 15th February, 2020).

The creditors of Shree Hanuman Texpab Private Limited are hereby called upon to submit their claims with proof on or before 29th February, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 15th February, 2020

Place: Vadodara



Devesh A.Pathak

IBBI/IPA-002/IP-N00234/2017-18/10685